



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. : H90447 / C-7/Vividh-602/23

Date : 10.03.2023

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Sub.: Regarding submission of the Joint Inspection report in the matter of O.A. No. 850/2022 Waseem Ahmad Vs. State of U.P. order dated 10-01-2023.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal on 10-01-2023 in the matter of O.A. No. 850/2022 Waseem Ahmad Vs. State of U.P. the Joint Inspection of M/s Anand Export, Gata No. 1937 Vill-Agwanpur, Dist-Moradabad conducted on 03-02-2023 by Additional District Magistrate (FR) Moradabad and official of Regional Office, UPPCB, Moradabad.

During Joint inspection dated 03-02-2023 it was found that the unit is engaged in packing of Metal & Indian Artwares. The unit is not involved in any type of metal surface treatment process (Electroplating/Phosphating/pickling/Powder coating/Painting). The unit has no boiler/furnace/thermic fluid heater.

The unit is involved in polishing & buffing process only. The unit has installed dust collector and height of stack/vent is 12 meter from ground level. U.P. Pollution Control Board has conducted stack monitoring of ducting system of the unit on 27-02-2023 in which the emissions were found complying with norms. The unit is found complying with the conditions imposed in the consent issued by UPPCB during inspection dated 03-02-2023.

The Joint Inspection Report, compliance status of the unit with respect to consent issued by UPPCB and Air Monitoring Report is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Encl: As Above

Yours Sincerely,

(Abhishek Tripathi)
Incharge, Circle-7

Joint Inspection Report

(03-02-2023)

of

M/S Anand Exports, Village Aghwanpur, Mehlakpur Road, Opposite

Genus Paper Mill, Tehsil & District Moradabad

In the matter of

O.A. No. 850/2022

Waseem Ahmad

Vs

State of U.P.

(Order Dated 10-01-2023)

Inspected by -

RO, UPPCB, Moradabad & Additional District Magistrate (F/R) , Moradabad

**Joint Inspection report of M/s Anand Exports , Village Aghwanpur, Mehlakpur Road,
Opposite Genus Paper Mill, Tehsil & District Moradabad in the matter of O.A. No. 850/2022
Waseem Ahmad Vs. State of U.P.**

1.	Name & Address of Industry	M/s Anand Exports, Gata No. 1937, Village Aghwanpur Mustakham, Mehlakpur Road, Opposite Genus Paper Mill, Tehsil & District Moradabad.
2.	Date of Inspection/Inspections	03-02-2023
3.	Nature of Industry	Metal Handicraft/Micro Level
4.	Category of Industry	Orange
5.	Operational Status	Operational
6.	Product and Capacity (Ton/Day or KL/Day)	Finished Metal & Indian Art wares - 500 Nos/Day
7.	Raw Material	Semi Finished Metal & Indian Art wares - 500 Nos/Day (By Buffing, Inspection, Packing process)
8.	By Product	NA
9.	Process details	The unit is engaged in the packing of the metal & Indian art wares only following the process of polishing (If required) & inspection.
10.	Status of Air & Water Consent	The Air & Water Consents have been issued to the said unit by U.P. Pollution Control Board vide letter no. 166564/UPPCB/Moradabad(UPPCBRO)/CTO/both/MORADABAD/2022 Dated 29-11- 2022, which are valid upto 31-07-2024. (Copy is annexed as Annexure -1).
11.	Source of Water	Ground Water
12.	Usage of water	1. Domestic Water Utilization - 1.0 KLD Domestic Effluent - 0.8 KLD 2. Industrial Water Utilization - Not required Industrial Effluent - NA
13.	Details of ETP Installed	Not Required (There is no generation of industrial effluent from the industrial process, cooling etc.)
14.	Point of Discharge and Final Discharge	Domestic Effluent disposed off through Septic Tank/Soak pit.
15.	Status of NOC from UPGWD for ground water abstraction	The unit has obtained NOC from UPGWD, which is valid upto 27-12-2027. (Copy is annexed as Annexure -2).
16.	Source of Air Pollution	D.G. Set (40 KVA). There are only 04 polishing machines. At the time of inspection only 01 polishing machine was being operational.
17.	Details of Fuel Used	Diesel as required in D.G. Set.
18.	Details of APCS & Stack Height	<ul style="list-style-type: none"> D.G. Set is equipped with Acoustic Enclosure along with stack of approx 1.5 M from roof top (as per norms). Ducting System along with dust collector is installed in polishing section, which was found

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		functional at the time of inspection.
19.	Details of DG Set	The unit has installed a D.G. Set of capacity 40 KVA with acoustic enclosure along with appropriate stack height .
20.	Status of Hazardous Waste Authorization	Not required
21.	Any Other Specific Remarks	<ul style="list-style-type: none"> • The unit has obtained the CTO Air & Water) from the UPPCB and valid upto 31-07-2024. • The unit has no requirement of water for industrial purpose. However, the unit has obtained the NOC from UPGWD. • The unit is established in the location/land which is determined as M-2(Industrial) as per the letter dt. 23-12-2019 issued by Moradabad Development Authority, Moradabad (Copy is annexed as annexure no. 3). • The representative of the unit has produced the copy of MSME/GST certificate (Copy is annexed as annexure no. 4 & 5). • The unit has not installed any type of boiler/furnace/ Thermic Fluid Heater etc. • The unit has not installed any type of metal surface treatment process i.e. electroplating/ phosphating/pickling/powder coating/painting etc.

Compliance Status: Over all complying.

Conclusion:

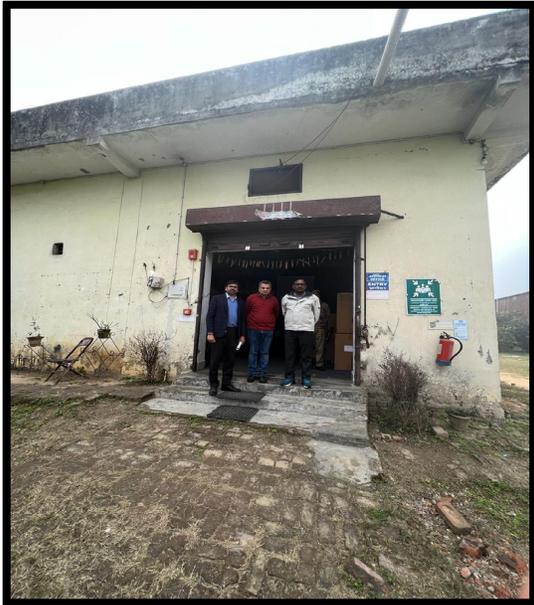
1. The unit is a micro level industry.
2. The Unit is having valid CTO under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.
3. The complaint made against the above unit by the complainant was found baseless and not rational. Hence no action is required.

Enclosures: Photographs & annexure as mentioned above.


 (J.N. Tiwari)
 Asstt. Env.Engineer
 U.P. Pollution Control Board,
 Moradabad


 (Yugraj Singh)
 Additional District Magistrate (F/R)
 Moradabad

Photographs of the site of M/s Anand Exports, Village Aghwanpur, Mehlakpur Road, Opposite Genus Paper Mill, Tehsil & District Moradabad.



Photographs of the site of M/s Anand Exports, Village Aghwanpur, Mehlakpur Road, Opposite Genus Paper Mill, Tehsil & District Moradabad.





Uttar Pradesh Pollution Control Board
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

100564/UPPCB/Moradabad(UPPCBRO)/CTO/both/MORADABAD/2022

Date: 29/11/2022

To,

M/s

ANAND EXPORTS

**VILLAGE AGHWANPUR, MEHLAKPUR ROAD, OPPOSITE
 GENUS PAPER MILL TEHSIL MORADABAD DISTRICT
 MORADABAD U.P 244001,MORADABAD,244001**

Application Id-
18070278

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to ANAND EXPORTS located at VILLAGE AGHWANPUR, MEHLAKPUR ROAD, OPPOSITE GENUS PAPER MILL TEHSIL MORADABAD DISTRICT MORADABAD U.P 244001,MORADABAD,244001. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ANAND EXPORTS granted for the period from 11/11/2022 to 31/07/2024 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Finished Metal and Indian Artwares	500	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

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dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	BOD (mg/L)	30 mg/l
2	TSS (mg/L)	100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG set-40 KVA	Diesel	1	Particulate Matter	1.5 meter from nearest highest roof level

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS Per EPA Guidelines

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for the production of Finished Metal and Indian Artware –500 Numbers/Day by only dry process (finishing, assembling and packaging).
2. Any type of metal surface treatment is not allowed in the industry.
3. This consent is valid for the current products and capacity. In Case of any change in process, capacity

- enhancement, etc., the No Objection Certificate shall be obtained from the Board.
4. Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
 5. Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so the Consent fee payable by the industry may be verified.
 6. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF &CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
 7. The industry shall ensure no water logging pertained inside or outside the premises.
 8. The industry shall not discharge any type of industrial waste water and the domestic waste water shall be discharge through soak pit/Septic tank.
 9. Noise and emission level from the DG set installed of 40 KVA capacity shall be within the prescribed norms.
 10. The unit shall ensure the ambient air quality according to the standards.
 11. In case of installation of any new source of air pollution, the unit shall ensure to obtain separate CTE/NOC from the Board.
 12. The unit shall develop green belt as per the protocol attached with the UPPCB's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on UPPCB's website. The plantation of saplings should be completed within 04 months time and action taken report shall be submitted to this office. Failing which consent would be revoked without serving any notice to the industry.
 13. The industry shall comply with the provisions of the Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
 14. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
 15. All the necessary NOC's, Permissions, Licenses etc shall be taken from all concerned statutory authorities.
 16. This Consent is being issued under the provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.
 17. All the necessary NOC's, Permissions, Licenses etc shall be taken from all concerned statutory authorities.
 18. If the documents/information submitted by the applicant/project proponent were found incorrect or false at any point of time, this consent order shall automatically stand void.

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Regional Officer

Copy to:

Regional Officer



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC027398

VALID FROM 28/12/2022 TO 27/12/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202212000501

Name of the Owner	MOHIT MATHUR PARTNER	Company Name	ANAND EXPORTS
Designation पद	PARTNER	कंपनी का नाम	
Company Address कंपनी का पता	VILLAGE AGHWANPUR, MEHLAKPUR ROAD, OPPOSITE GENUS	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	VILLAGE AGHWANPUR, MEHLAKPUR ROAD, OPPOSITE GENUS PAPER MILL TEHSIL MORADABAD DISTRICT MORADABAD U.P 244001	Application No.	MRBD1222NIN0182
Date of Submission	15/12/2022	Specimen Signature	
Location Particulars			
District	Moradabad	Block	MORADABAD
Plot No./Khasra No.	GATA NO 1937	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	01/08/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	61.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	2.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	4.00

Date of Energization (In Case of Electric Pump)

01/08/2021

Maximum Allowable Rate of Withdrawal ($m^3/hr.$): 4.00

Maximum Allowable Running Hours Per Day: 8.00

Maximum Allowable Annual Extraction of Ground Water: 9624

Recharge Required 9624.00

- The No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 9624.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars & information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :28/01/2023

Place:Moradabad

This certificate is electronically generated and does not require digital signature

कार्यालय
पत्राक 1165/ मु0वि0प्रा0 / नि0अ0-2019

मुरादाबाद

विकास

प्राधिकरण,
दिनांक:

मुरादाबाद।
23 दिसम्बर, 2019

श्री मोहित माथुर
पुत्र श्री बी.एस. माथुर
नि0- सिविल लाइन्स, मुरादाबाद।

कृपया अपने प्रार्थना पत्र दिनांक 21.12.2019 का सन्दर्भ ग्रहण करने का कार्य करें। उक्त के सम्बन्ध में आपको सूचित करना है कि वर्तमान में लागू मुरादाबाद महायोजना-2021 मानचित्र के अनुसार ग्राम मु0 अगवानपुर मुस्तहकम तह0 व जि0-मुरादाबाद के गाटा सं0-1937 का भू-उपयोग औद्योगिक (एम2)-वृहद उद्योग क्षेत्र के अन्तर्गत आता है।

नगर नियोजक

मुरादाबाद विकास प्राधिकरण,
TOWN PLANNING
Muraabad Development Authority
Moredabad,

A		Type of Enterprise	Micro	Small	Medium
		Manufacturing	A	B	C
		Services	D	E	F
		UAM No.	UP59A0018610		

Udyog Aadhaar Memorandum

1. Aadhaar Number

2. PAN Number ALOPM5662K

3. Name of Entrepreneur MOHIT MATHUR

4. Social Category of Entrepreneur GENERAL

5. Gender Male

6. Physically Handicapped No

7. Name of Enterprise ANAND EXPORTS

8. Type of Organization Partnership

9. Location of Plant Details

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	-	-	-	AGHWANPUR	MORADABAD	244504	UTTAR PRADESH	MORADABAD

Official Address of Enterprise MEHLAKPUR ROAD, OPP. GENUS PAPER MILL

10. District MORADABAD State UTTAR PRADESH PIN 244504
Mobile No: 9837084151 Email: anandexports5@gmail.com

11. Date of commencement 20/10/2018

12. Previous Registration details-if any ::

13. Bank Details IFS Code BKID0007804
Bank Account: 780425110000002

14. Major Activity MANUFACTURING

SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

17. Persons employed 6

18. Investment (Plant & Machinery / Equipment's) 3(Rs. In Lakhs)

19. District Industry Centre MORADABAD

Declaration
I hereby declare that information given above is true to the best of my knowledge. Any information, that may be required to be verified, shall be provided immediately before the concerned authority.

MyMsme Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=msme.mysmsme>





सत्यमेव जयते

Annexure 5

Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 09AAFFA3781K1Z6

1.	Legal Name	ANAND EXPORTS			
2.	Trade Name, if any	M/S ANAND EXPORTS			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	31 CIVIL LINES, OPP.SAINTPAUL COLLEGE, MORADABAD, Moradabad, Uttar Pradesh, 244001			
5.	Date of Liability	01/07/2017			
6.	Period of Validity	From	01/07/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK 1 Date: 2018.07.28 11:53:42 IST			
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	28/07/2018			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on 01/07/2017 .



सत्यमेव जयते

Annexure A

GSTIN 09AAFFA3781K1Z6
Legal Name ANAND EXPORTS
Trade Name, if any M/S ANAND EXPORTS

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 1

Sr. No.	Address
1	MEHLAKPUR ROAD, PAPER MILL CHOURAHA, AGWANPUR, Moradabad, Uttar Pradesh, 244001



GSTIN 09AAFFA3781K1Z6
Legal Name ANAND EXPORTS
Trade Name, if any M/S ANAND EXPORTS

Details of Managing / Authorized Partners

1		Name	MOHIT MATHUR
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
2		Name	BHAGWAN SAHAY MATHUR
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh

Compliance report of CTO Conditions of M/s Anand Exports, Village Aghwanpur Mustakham, Mehlakpur Road, Opposite Genius Paper Mill, Tehsil & District Moradabad on 10-01-2023 in O.A. No. 850/2022 Waseem Ahmad Vs State of U.P -

Regional Office, UPPCB, Moradabad vide reference no. 166564/UPPCB/Moradabad(UPPCBRO)/CTO/both/MORADABAD/2022 dated 29-11-2022 had issued consolidated consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 to the said unit which is valid upto 31-07-2024. Status of CTO conditions are as follows -

Sr. No.	CTO Conditions	Complying Status
1	This Consent is valid for the production of Finished Metal and Indian Artwares - 500 Number/Day by only dry process (finishing, assembling and packaging).	Complying, Unit is operating as per consented capacity.
2	Any type of metal surface treatment is not allowed in the industry.	Complying, Unit is not operating any type of metal surface treatment.
3	This consent is valid for the current products and capacity. In case of any change in process, capacity enhancement etc, the No Objection Certificate shall be obtained from the Board.	Will be followed.
4	Generated hazardous waste shall be stored temporarily in the factory premises and disposed off through authorized TSDF after obtaining the authorization from the Board.	Unit is not generating any type of hazardous waste.
5	Industry shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assests + Current Assets - Current Liabilities) so the Consent fee payable by the industry may be verified.	Complying.
6	The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.	Will be followed.
7	The industry shall ensure no water logging pertained inside or outside the premises.	Complying.
8	The industry shall not discharge any type of industrial waste water and the domestic waste water shall be discharge through soak pit/septic tank.	Complying.
9	Noise and emission level from the DG set installed of 40 KVA capacity shall be with in the prescribed norms.	Complying.
10	The unit shall ensure the ambient air quality according to the standards.	Ambient air monitoring of unit was carried out by office on 27-02-2023, as per monitoring report unit is complying.
11	In case of installation of any new source of air pollution, the unit shall ensure to obtain separate CTE/NOC from the board.	Will be followed.

12	The unit shall develop green belt as per the protocol attached with the UPPCB's office order no. H16405/220/2018/02 dated 16-02-2018 which is available on UPPCB's website. The plantation of samplings should be completed within 04 months time and action taken report shall be submitted to the office. Failing which consent would be revoked without serving any notice to the industry.	Complying.
13	The industry shall comply with the provisions of the Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).	Complying.
14	If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.	Will be followed.
15	All the necessary NOC's, Permissions, Licenses etc shall be taken from all concerned statutory authorities.	Will be followed.
16	This Consent is being issued under the provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981.	-
17	All the necessary NOC's, Permissions, Licenses etc shall be taken from all concerned statutory authorities.	Complying.
18	If the documents/information submitted by the applicant/project proponent were found incorrect or false at any point of time, this consent order shall automatically stand void.	Will be followed.



REGIONAL LABORATORY MORADABAD
UTTAR PRADESH POLLUTION CONTROL BOARD
1-A/I.N.S.-1, Avas Vikas Colony, Buddha Vihar, Delhi Road, Moradabad

Stack Emission Test Report

Ref No.20076114/Moradabad/2023

Date: 10/03/2023

- 1- Name & Address of Industry: ANAND EXPORTS
- 2- Sample Collected By: Rajeev Gupta(MA), Rajendra Lal(JLA)
- 3- Date of Monitoring: 27/02/2023
- 4- Source of Sampling: Stack
- 5- Stack attached to: Ducting Sytem (Vent of buffing section carrying emission)
- 6- Stack Height: 12.0 M
- 7- Total No. of Boiler: No
- 8- Capacity of Boiler: -
- 9- Fuel used: -
- 10- Quantity of Fuel used: -
- 11- Flue Gas Velocity: 8.71
- 12- Air Pollution Control Device: Ducting System
- 13- Other remarks (if any): -
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/Nm3	83.75	150.0

Analysed by-
[Vinay Kumar JRF]

Authorised Signatory-

Sunil Singh
Chauhan

Digitally signed by Sunil Singh
Chauhan
Date: 2023.03.10 13:50:06 +05'30'

Sunil Singh Chauhan (ASO)

VIKAS
MISHRA

Digitally signed by
VIKAS MISHRA
Date: 2023.03.10
13:50:20 +05'30'

Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm ³

-----End of report-----